

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/1260/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Robin Phukan,
District & Sessions Judge,
Jorhat.

Dated Guwahati the 22nd February, 2021.

Sub: **Car permission.**

Ref:- Your letter No. JJA/1386/2021, dtd 19.02.2021

Sir,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Smti. Manju Bordoloi, Civil Judge cum Asstt. Sessions Judge, Jorhat regarding her prayer for permission to take her allotted official vehicle to Guwahati w.e.f. the morning of 21.02.2021 till the morning of 25.02.2021, at your level.

Yours faithfully,

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-205/2013/1260/A, dated 22.2.2021 Pass

Copy to:

1. Smti. Manju Bordoloi, Civil Judge cum Asstt. Sessions Judge,
Jorhat.

✓ 2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

Pass